

(b) whether any upper limit has been laid down in respect of the scale of furnishing and expenditure on maintenance of the bungalows occupied by the Ministers;

(c) whether it is fact that some of these bungalows are furnished at a scale higher than the permissible limit; if so, what are the details in this regard;

(d) whether Government propose to further curtail the scale of furnishing and the upper limit of expenditure on maintenance of bungalows occupied by Ministers; and

(e) if so, what are the details in this regard?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) The information is given in the Statement. [See Appendix CIII, Annexure No. 50]

(b) According to the Ministers' Residences Rules, 1962 framed under the provisions of the Salaries and Allowances of Ministers Act 1952, a Union Minister is entitled to the provision of rent-free furniture and electrical appliances at his official residence up to the value of Rs. 38,500/-. No upper limit has been laid down in respect of expenditure on maintenance of the bungalows occupied by the Ministers.

(c) No, Sir.

(d) At present there is no proposal under consideration of Government to bring down the limit of Rs. 38,500 for furnishing the bungalows occupied by Ministers. The question of curtailing the upper limit of expenditure on maintenance of bungalows does not arise in view of reply to part (b) of the Question.

(e) Does not arise.

### Memorial for Urdu Poet Zauq

893. SHRI SHRIKANT VERMA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether there is any proposal under Government's consideration to build a suitable memorial on the grave of the Urdu Poet Zauq; and

(b) if so, what are the details thereof?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) No, Sir.

(b) Does not arise.

### पूर्ति और पुनर्वासि विभाग में हिन्दी टाइपराइटरों की संख्या

894. डा० लोकेश चन्द्र: क्या निर्माण और आवास तथा पूर्ति और पुनर्वासि मंत्रालय यह बताने की कृपा करेंगे कि:

(क) निर्माण और आवास तथा पूर्ति और पुनर्वासि मंत्रालय के पूर्ति और पुनर्वासि विभाग में इस समय कितने हिन्दी टाइपराइटर हैं;

(ख) विभाग में कितने टाइपराइटरों की आवश्यकता है; और

(ग) विभाग में प्रयोग के लिए अपेक्षित संख्या में हिन्दी टाइपराइटरों के कब तक प्राप्त हो जाने की सम्भावना है?

### † Hindi Typewriters in the Department of Supply and Rehabilitation

894. DR. LOKESH CHANDRA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

† [ ] English translation.

(a) the number of Hindi typewriters at present in the Department of Supply and Rehabilitation of the Ministry of Works and Housing and Supply and Rehabilitation;

(b) the number of Hindi typewriters required in the Department; and

(c) by when the required number of Hindi typewriters is likely to be procured for use in the Department?]

निर्माण और आवास तथा पूर्ति और पुनर्वासि मंत्रालय में राज्य मंत्री (श्री राम किंकर) :

(क) पूर्ति विभाग पुनर्वासि विभाग  
42 18

(ख) और (ग) दो शून्य  
टाइपराइटर्स की आवश्यकता है, और इन्हें वर्ष 1978-79 में खरीदने की सम्भावना है।

†[THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND

HOUSING AND SUPPLY AND REHABILITATION (SHRI RAM KINKAR):

(a) Deptt. of Supply 42 Deptt. of Rehabilitation 18

(b) and (c). Two typewriters are required and their purchase is expected to be effected during 1978-1979. Nil Does not arise.]

Land acquired under the land ceiling laws

895. SHRI SANAT KUMAR RAHA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state the area of land acquired so far in each State and Union Territory since the enforcement of land ceiling laws by the States?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): According to the information available with the Government of India, the area of land acquired since the enforcement of ceiling laws in the various States and Union Territories is as shown in the appended statement.

#### Statement

(Figures in acres)

State/Union Territory	Area taken possession of under the pre-revised ceiling laws	Area taken possession of under revised ceiling laws
1	2	3
1. Andhra Pradesh	25,792	2,46,543
2. Assam	1,63,061	5,44,137
3. Bihar	N.A.	1,18,068
4. Gujarat	44,299	3,996
5. Haryana	83,013*	35,387

\*Standard acres.

† [ English translation.